

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/SM//2014

Subject : Non- compliance of Sections 38 and 39 of the Electricity Act, 2003.

Date of hearing : 12.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Respondents : Central Transmission Utility and others.

Parties present : Shri Sanjey Sen, Senior Advocate, PGCIL
Shri Sakie Jakharia, Advocate, PGCIL
Shri R.P. Padhi, PGCIL
Shri Manju Gupta, PGCIL
Shri RC Kaundal, HPPTCL
Shri DP Sharda, HPPTCL
Shri Praveen Kumar, HPPTCL

Record of Proceedings

Learned senior counsel for PGCIL submitted as under:

(a) The Commission vide its order dated 12.8.2014 directed CTU to provide details of the ISTS projects wherein associated downstream/upstream systems are not ready/ mismatching/incomplete with implementation of ISTS.

(b) STU of Himachal Pradesh has filed the status of downstream lines at Sohawal sub-station. STU of Rajasthan has furnished the status of Duzi-SEZ and Vatika sub-station. However, STU, Uttar Pradesh has not filed its response with regard to the status of downstream lines at Sohawal sub-station.

(c) The Transmission System Planning is done in a coordinated manner with the participation of CEA, CTU, concerned STUs, RPCs and RLDCs. In the Standing Committee meeting on Transmission System Planning, the stakeholders deliberate the need for various transmission schemes. After the approval of any transmission scheme, the scheme is put up to the concerned RPC for approval. Based on the agreement in Standing Committee Meeting and RPC meetings, the elements of new EHV transmission network are finalised.

(d) Learned senior counsel referred to the affidavits dated 5.9.2014 and 15.12.2014 filed by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL)

and submitted that there is deviation in both affidavits with regard to the status of 220 kV inter-connection at PGCIL's 400/220 kV GSS Jaipur (South). The reasons for non-commissioning of the second circuit stated in the affidavit dated 5.9.2014 is "non-completion of 220 kV bay at 400/220 kV GSS Jaipur (South)". Whereas in the affidavit dated 15.12.2014 reason provided by RRVPNL is "non availability of charging code due to non availability of telemetering equipments on the line".

(e)The data filed by H.P. Power Transmission Corporation Limited (HPPTCL) vide affidavit dated 11.12.2014 is incomplete. HPPTCL has furnished a chart stating the status Tranche-I, II, III and IV projects. However, under Tranche-I of the project, the status of items 1 and 2 i.e `awarded on' is blank. Further, the COD of all the assts mentioned in these projects has occurred after issue of suo motu order in the present petition. HPPTCL may be directed to submit its clarification in this regard.

2. The Commission observed that bays of ISTS remain unutilised at downstream system as STU systems does not come up in time. It is the responsibility of STUs to bring their system in time to match with ISTS system.
3. After hearing the learned senior counsel for PGCIL, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**